

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:3320
ANSWERED ON:13.12.2012
OBSOLETE LAWS
Choudhary Shri Harish;Singh Shri Ratan

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the obsolete and outdated laws are causes for the delay in the delivery of justice to the affected parties; and
- (b) if so, the remedial measures taken by the Government in this regard and the success achieved as a result thereof?

Answer

MINISTER OF LAW AND JUSTICE (DRJ ASHWANI KUMAR)

(a) and (b) Obsolete laws and outdated laws are not the only causes for delay in the delivery of justice to the affected parties. However, various Law Commission Reports have maintained that such laws cloud vision besides leading to waste of energy, time and resources (Law Commission Reports Nos. 96, 148th and 159th). Old and obsolete Acts specified by the Commission or otherwise identified are taken up by the concerned Ministries for appropriate action. Repealing and Amending Acts are being periodically enacted-